



2026:AHC-LKO:22601

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 532 of 2026**

Amit Dwivedi And Another

.....Applicant(s)

Versus

Central Bureau Of Investigation/Acb Thru.
Superintendant Of Police Cbi/Acb Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Pushkar Singh, A.K. Trivedi
Counsel for Opposite Party(s)	:	Anurag Kumar Singh

Court No. - 14

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Ambrish V Jani, learned Counsel for the petitioner, and Sri Anurag Kumar Singh, learned Counsel appearing on behalf of the CBI.
2. By means of the instant application, the applicants are seeking anticipatory bail in Case/ FIR No.RC0062025A0026 filed under Section 120-B read with Section 409, 420, 468, 471 of IPC and corresponding Sections 61 (2) read with Sections 316, 318, 336, 340 of BNS, 2023 and Section 13(2) read with 13(1)(a) of Prevention of Corruption Act, 1988, P.S. ACB Lucknow.
3. The aforesaid case has been registered on the basis of an F.I.R. lodged on 07.10.2025. On the basis of a letter dated 21.07.2025, issued by the Under Secretary, Govt. of India, Vigilance Division Ministry of Health & Family Welfare, New Delhi along with the Enquiry Report submitted by a committee constituted by the CGHS Directorate regarding the case of fake claims made by M/s Rajni Hospital and Taurus Hospital.
4. The said Enquiry Report reveals that M/s Rajni Hospital, Kanpur, lacks even basic medical facilities, yet the hospital continued to submit high-value claims, which were processed and paid without sufficient scrutiny. M/s Rajni Hospital, Kanpur has raised a total claim of Rs.39.34 Crores, of which Rs.27 Crores have already been paid by CGHS, Kanpur since June, 2021.

5. After the ownership of M/s Taurus Hospital was acquired by the owners of M/s Rajni Hospital, it has claimed Rs.1,24,43,538/- during the year 2024-25 in respect of the medical claims of different CGHS Beneficiaries.
6. Several of the Beneficiaries had denied ever being admitted to M/s Rajni Hospital, Kanpur or M/s Taurus Hospital. The Hospital Monitoring Committee found fake claims of 25 CGHS Beneficiaries who have denied admission to the Hospitals, whereas they were shown admitted to M/s Rajni Hospital 66 times and their medical treatment bills of Rs.79,42,932/- were paid to M/s Rajni Hospital, Kanpur in respect of fake claims of 25 CGHS Beneficiaries.
7. Learned Counsel for the applicants has submitted that the applicants are innocent, they have no criminal history and they are cooperating with the investigation. There is no risk of applicants absconding from the process of law.
8. Learned Counsel for the applicants has next submitted that the show cause notice was issued to the applicants in the year 2023 to which they had submitted a reply, and yet the F.I.R. has been lodged in the year 2025 after a considerable delay.
9. Learned Counsel for the respondent CBI has filed a counter affidavit opposing the anticipatory bail application and it has *inter alia* been stated in the counter affidavit that the F.I.R. has been lodged only after the allegations were established and an enquiry conducted under the orders of Ministry of Health & Family Welfare, Government of India, in which it was established that the hospitals in questions have raised fake claims. Statement of one of the fake beneficiaries Ms. Vaishali has been recorded by the Investigating Officer who has stated that she was pursuing B.Ed. Course during the relevant period and she never got admitted to any of the hospitals in question.
10. Without going into the merits of the allegation, I am of the considered view that the nature of allegations do not warrant exercise of discretion by this Court by granting pre-arrest bail to the applicants.

11. Accordingly, the anticipatory bail application is ***rejected***.

12. However, in any case the applicants file an application for their release on bail, the same shall be considered and decided expeditiously in accordance with law without being influenced by rejection of the anticipatory bail application.

(Subhash Vidyarthi,J.)

March 31, 2026
Darpan Sharma